CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

0.A. NO. 350/93

Thursday, this the 20th day of January, 1994

SHRI N. DHARMADAN, MEMBER (J) SHRI S.KASIPANDIAN, MEMBER(A)

- O. Muraleedharan, Diesel Electrical Fitter, SR, Ernakulam South.
- K.K.Ratnakumar,
 Diesel Khalasi Helper,
 SR, Ernakulam South.
- K.G. Vasanthakumar,
 -do-

.. Applicants

By Advocate Shri K.Ramakumar

V/s

- 1. Union of India rep. by General Manager, SR, Madras.
- 2. The Divnl. Personnel Officer, SR, Trivandrum.

.. Respondents

By Advocate Shri P.A. Mohamed.

ORDER

N. DHARMADAN

- · The grievance of the applicants is that they are denied the benefit of deputation for training for appointment as Diesel Assistant in terms of the scheme evolved in this regard.
- 2. The first applicant, according to the respondents, was found medically unfit and he is not eligible for consideration. The learned counsel for the applicants admitted the same. Hence, we are only considering the grievance of the rest of the applicants.

12

- 3. Regarding the claim of applicants 2 3, respondents have raised an objection, stating that they have not put in required 'foot plate service' and hence their names could not be included in Exhibit-R2 list. Their names have been included in Exhibit-R3 list which contains names of the juniors who have not satisfied the requirement of 'foot plate service'. The names of the applicants 2 & 3 are included as serial Nos. 42 and 44.
- Learned counsel for applicants submitted that they have also put in 'foot plate service' and they are eligible for sending for the training as stated in the original application. Even though the applicants produced certificate dated 15.9.90 along with the rejoinder, respondents could not get opportunity to verify, the same. Learned counsel for the applicants submitted that the applicants are prepared to produce necessary certificates before the competent authority to establish their 'foot plate service' provided they are given sufficient opportunity to do so.
- 5. In the light of the above submission and the assurance given by the Sr. D.P.O. in Annexure-C, we are of the view that the O.A. can be disposed of with appropriate directions.
- 6. Accordingly, we direct applicants 2 & 3 to produce required 'foot plate service' certificates before the second respondent within a period of three weeks from the date of receipt of a copy of this judgment with a request for sending them for the training. If such certificates are produced with request as indicated above and the applicants establish their eligibility for deputing them for training, they may also be considered for deputation for training for appointment as Diesel Assistant.

- 7. With the above observation/direction, we dispose of the original application.
- 8. There shall be no order as to costs.

(S.KASIPANDIAN)
MEMBER(A)

(N.DHARMADAN)
MEMBER(J)

v/-